



The Goa Industrial Development Act, 1965

Act 22 of 1965

Keyword(s):

Engineering Operation, Industrial Area, Industrial Estate, Means of Access

Amendments appended: 10 of 1991, 7 of 1992, 12 of 2015, 29 of 2022

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Legislative Assembly of Goa, Daman and Diu

Legislature Department

LA/3468/65

The following Act passed by the Legislative Assembly of Goa, Daman and Diu received the assent of the President of India on the 11th November, 1965 and is hereby published for general information.

Goa Industrial Development Act, 1965

(No. 22 of 1965) [11 th November, 1965]

An Act to make special provision for securing the orderly establishment in industrial areas and industrial estates of industries, in the State of Goa and to assist generally in the organization therefore, and for that purpose to establish an Industrial Development Corporation, and for purposes connected with the ' matters aforesaid.

Be it enacted by the Legislative Assembly of Goa in the Sixteenth Year of the Republic of India as follows:-

CHAPTER I

Preliminary

1. Short title, extent and commencement.- (1) This Act may be called the Goa Industrial Development Corporation Act, 1965

(2) It extends to the whole ¹(State of Goa).

²(3) It shall come into force at once, except clause 8 which shall be deemed to have come into force from the appointed date.

2. Definitions.- In this Act, unless the context otherwise requires,-

(a) "amenity" includes road, supply of water or electricity, street lighting, drainage, sewerage, conservancy and such other convenience as the State Government may, by Notification in the Official Gazette, specify to be an amenity for the purposes of this Act;

(b) "building" means any structure or erection, or a part of a structure, or erection, which is intended to be used for residential, industrial, commercial or other purposes, whether in actual use or not;

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1. Substituted by Act 10 of 1991 (21-9-1991).
 2. Inserted by Act 10 of 1991 (21-9-1991).

- (c) "Collector" means the Collector of a District and includes any Officer specially appointed by the State Government to perform the functions of a Collector under this Act;
- (d) "Corporation" means the Goa Industrial Development Corporation established under section 3;
- (e) "Development" with its grammatical variations, means the carrying out of building, engineering, quarrying or other operations, in, on, over or under land, or the making, of any material change, any building or land, and includes re-development, but does not include mining operations in and to develop" shall be construed accordingly;
- (f) "Engineering operation" include the formation or laying out of means of access to a road or the laying out of means of water supply;
- (g) "Industrial area" means any area declared to be an industrial area by the State Government by notification in the Official Gazette, which is to be developed and where industries are to be accommodated;
- (h) "Industrial Estate" means any site selected by the State Government where the Corporation builds factories and other buildings and makes them available for any industries or class of industries;
- (i) "Means of access" includes a road, wharf or any means of access, whether private or public, for vehicles or boats or for foot passengers;
- (j) "Premises" means any land or building or part of a building and includes-
- (i) The garden, grounds and out-houses, if any, appertaining to such building or part of a building; and
 - (ii) Any fittings affixed to such building or part of a building for the more beneficial enjoyment thereof;
- (k) "Prescribed" means prescribed by rules made under this Act;
- (l) The expression "Land" and the expression "Person interested" shall have the meanings respectively assigned to them in section 3 of the Land Acquisition Act, 1894, (1 of 1894);
- (m) "State Government" means the ³ (Government of Goa).

CHAPTER II

Establishment and Constitution of the Corporation

3. **Establishment and incorporation.**- (1) For the purpose of securing and assisting in the rapid and orderly establishment and organisation of industries in industrial areas and industrial estates in Goa there shall be established by the State

³ Inserted by Act 10 of 1991.

Government by notification in the Official Gazette a Corporation by the name of the Goa Industrial Development Corporation.

(2) The said Corporation shall be a body corporate with perpetual succession and a common seal, and may sue and be sued in its corporate name, and shall be competent to acquire, hold and dispose of property both movable and immovable, and to contract, and do all things necessary for the purposes of this Act.

⁴[4. **Constitution.**-(1) The Corporation shall consist of the following nine Directors that is to say:-

- (a) Secretary (Industries);
- (b) Secretary (Finance) who shall be the Financial Advisor to the Corporation;
- (c) Chief Electrical Engineer;
- (d) Director of Industries;
- (e) President, Goa Chamber of Commerce and Industry;
- (f) President, Small Scale Industries Association;
- (g) An Architect or Environment Expert, to be nominated by the Government;
- (h) A person having shown capacity in industry or commerce, to be nominated by the Government;
- (i) The Managing Director of the Corporation, who shall be the Chief Executive of the Corporation, shall also be the Ex Officio Secretary to the Corporation;

(2) The State Government shall appoint one of the Directors of the Corporation to be the Chairman of the Corporation,]

5. Disqualification for ⁵[Director].- A person shall be disqualified for being nominated as a ⁶[Director] of the Corporation, if he-

- (a) Is an employee of the Corporation, not being the [Managing Director], or
- (b) Is of unsound mind, and stands so declared, by a competent court, or
- (c) Is an undischarged insolvent, or
- (d) Is convicted of an offence involving moral turpitude within a period of five years immediately before his being nominated as ⁸[Director].

⁴ Substituted by Act 10 of 1991.

^{5,6,7,8} Substituted by Act 10 of 1991 (21-9-1991).

⁹**[6. Terms of office and conditions of service of Director.-** (1) The Chairman and directors of the Corporation nominated under clauses (g) and (h) of section 4, shall hold office for a period of 3 years from the date of their nomination unless their term of office is terminated earlier by the State Government.

(2) The director of the Corporation nominated under clauses (e), (f), (g) and (h) of section 4 shall be entitled to draw such honorarium or compensatory allowance for the purpose of meeting the personal expenditure in attending the meeting of the Corporation or of any Committee thereof or when appointed in connection with the work undertaken by or for the Corporation as may be prescribed.

(3) It is hereby declared that the office of Director or Chairman of the Corporation, in so far as it is an office of profit under the Government of India, or the Government of any State, or the Government of any Union Territory shall not disqualify the holder for being chosen as, and for being member of the Legislative Assembly of Goa].

7. Meetings of Corporation:- (1) The Corporation shall meet at such times and places, and shall subject to the provisions of sub-section (2) observe such rules of procedure in regard to the transaction of its business as may be provided by regulation made under this Act.

(2) A ¹⁰ [director], who is directly or indirectly concerned or interested in any contract, loan, arrangement or proposal entered into or proposed to be entered into by or on behalf of the Corporation shall at the earliest, possible opportunity disclose the nature of his interest to the Corporation when any such contract, loan, arrangement or proposal is discussed. .

8. Cessation of ¹¹[(Director].- (1) If a ¹²[director]

(a) becomes, subject to any of the disqualifications mentioned in section 5, or

(b) tender his resignation in writing to, and such resignation is accepted by, the State Government; or

(c) is absent without the Corporation's permission from three consecutive meetings of the Corporation, or from all meetings of the Corporation for three consecutive months, or

(d) is convicted of an offence involving moral turpitude,- he shall cease to be a ¹³[director] of the Corporation.

(2) The State Government may by order suspend from office for such period as it thinks fit, or remove from office any ¹⁴[director] of the Corporation, who in its opinion-

(a) has refused to act, or

(b) has become incapable of acting, or

(c) has so abused his position as ^{14A}[director] as to render his continuance on the Corporation detrimental to the interest thereof or of the general public, or

^{9, 10} Substituted by Act 10 of 1991 (21-9-1991).

^{11,12,13,14,14(A)} Inserted by Act 10 of 1991 (21-9-1991).

(d) is otherwise unfit to continue as a ¹⁵[director]:-

Provided that, a ¹⁶[director] shall not be suspended or removed from unless he has been given reasonable opportunity to show cause against the order.

9. Vacancies how to be filled.- Any vacancy of a ¹⁷[director] of the Corporation shall be filled as early as practicable, in like manner as if the appointment was being made originally:

Provided that, during any such vacancy the continuing ¹⁸[director] may act as if no vacancy had occurred.

10. Temporary absence of ¹⁹[directors].- (1) If the Chairman or any other ²⁰[director] of the Corporation is by reason of illness or otherwise rendered temporarily incapable of carrying out his duties, or is granted leave of absence by the State Government, or is otherwise unable to attend his duties in circumstance not involving the cessation of his ²¹[directorship], the State Government may appoint another person to act for him and carry out his duties and functions by or under this Act. Such person shall vacate office on the date when the ²²[director] for whom he is acting resumes his duties.

²³[(2) In the absence of Chairman, the directors present shall choose the Presiding Officer to preside over the meeting].

11. Proceeding presumed to be good and valid.- No disqualification of, or defect in the appointment of any person acting as the Chairman or a ²⁴[Director] of the Corporation, shall vitiate any Act or proceeding of the Corporation if such Act or proceeding is otherwise in accordance with the provisions of this Act.

12. Officers and servants of the Corporation.- (1) The State Government shall appoint a ²⁵[Managing Director] and a Chief Accounts Officer of the Corporation.

(2) The Corporation may appoint, such other officers and servants, subordinate to the officers mentioned in sub-section (1) as it considers necessary for the efficient performance of its duties and functions.

(3) The conditions of appointment and service of the officers and servants of 'the Corporation and their scales of pay shall-

(a) as regards the ²⁶[Managing Director] and the Chief Accounts Officer, be such as may be prescribed, and

(b) as regards the other officers and servants, be such as may be determined by regulations made under this Act.

^{15, 16.} Inserted by Act 10 of 1991 (21-9-1991).
^{17, 18, 19, 20, 21, 22.} Substituted by Act 10 of 1991 (21-9-1991).
^{23.} Inserted by Act 10 of 1991 (21-9-1991).
^{24, 25, 26.} Substituted by Act 10 of 1991 (21-9-1991).

CHAPTER III

Functions and Powers of the Corporation

13. Functions.- The functions of the Corporation shall be –

(i) Generally to promote and assist in the rapid and orderly establishment, growth and development of industries in the ²⁷[State of Goa].

(ii) In particular, and without prejudice to the generality of clause (i) to-

(a) establish and manage industrial estates at places selected by the State Government;

(b) develop industrial areas selected by the State Government for the purpose and make them available for undertakings to establish themselves; .

²⁸(c)

²⁹[(d) Undertake schemes *or* works either jointly or on agency basis with other corporate bodies or institutions, or with Government in furtherance or the purposes for which the Corporation is established and all matter connected therewith].

14. General powers or the Corporation.- Subject to the provisions of this Act, the Corporation shall have power-

(a) to acquire and hold such property, both movable and immovable as the Corporation may deem necessary for the performance of any of its activities, and to lease, sell, exchange or otherwise transfer any property held by it on such conditions as may be deemed proper by the Corporation;

(c) to provide *or* cause to be provided amenities and common facilities in industrial estates and industrial areas and construct and maintain or cause to be maintained works and buildings therefore;

(d) to make available buildings on hire or sale to industrialists or persons intending to start industrial undertakings;

(e) to construct buildings for the housing of the employees;

(f) (i) to allot factory sheds or such buildings or parts of buildings, including residential tenements to suitable persons in the industrial estates established or developed by the Corporation;

(ii) to modify rescind such allotments, including the right and power to evict the allottees concerned on breach of any of the terms or conditions of their allotment;

²⁷ Substituted by Act 10 of 1991 (21-9-1991).

²⁸ Deleted.

²⁹ Substituted by Act 10 of 1991 (21-9-1991).

- (g) to constitute advisory to the committee to advise the Corporation;
- (h) to engage suitable consultants or persons having special knowledge or skill to assist the Corporation in the performance of its functions; .
- (i) subject to the previous permission of the state Government, to delegate any of its power generally or specially to any its committees or officers, and to permit them to re-delegate specific powers to their subordinates;
- (j) to enter into and perform all such contracts as it may consider necessary or expedient for carrying out any of its functions; and
- (k) to do such other things and perform such acts as it may think necessary or expedient for the proper conduct of its functions and the carrying into effect the purposes of this Act.

15. Authentication or orders and documents or Corporation.- All permissions, orders, decisions, notices and other documents of the Corporation shall be authenticated by the signature of the Managing Director of the Corporation or any other Officer authorised by the Corporation in this behalf.

16. Directions by the State Government.- The State Government may issue to the Corporation such general or special directions as to policy as it may think necessary or expedient for the purpose of carrying out the purposes of this Act, and the Corporation shall be bound to follow and act upon such directions.

CHAPTER IV

Finance, Accounts and Audit

17. Application or Corporation's assets.- All property, funds and other assets vesting in the Corporation shall be held and applied by it, subject to the provisions and for the purposes of this Act.

18. Corporation's fund.- (1) The Corporation shall have and maintain its own fund, to which shall be credited-

- (a) all monies received by the Corporation by way of grants, subventions, loans, advances or otherwise;
- (b) all fees, costs and charges received by the Corporation under this Act;
- (c) all monies received by the Corporation from the disposal of lands, buildings and other properties movable and immovable and other transactions;
- (d) all monies received by the Corporation by way. of rents and profits, or in any other manner or from any other source including the proceeds of any loan authorised by Section 20.

(2) The Corporation may keep in current or in deposit account in the State Bank of India or any other Bank approved by the State Government in this behalf such sum of money out of its fund as may be prescribed and any money in excess of the said sum shall be invested in such manner as may be approved by the State Government.

(3) Such accounts shall be operated upon by such officers of the Corporation as may be authorised by it by regulations made in this behalf.

19. Grants, subventions, loans and advances³⁰[and capital contribution] to the Corporation.- The State Government may, after due appropriation made by the State Legislature by any law in this behalf, make such grants, subventions, loans and advances³¹ [and capital contribution] to the Corporation as it may deem necessary for the performances of the functions, of the Corporation under this Act; and all grants, subventions, loans and advances³² [and capital contribution] made shall be on such terms and conditions as the State Government may after consulting the Corporation determine.

20. Power of the Corporation to borrow:- The Corporation may, subject to such conditions as may be prescribed in this behalf, borrow money in the open market or otherwise with a view to providing itself with adequate resources.

21. Deposits.- The Corporation may accept deposits on such conditions as it deem fit from persons, authorities or institutions to whom allotment or sale of land, buildings or sheds is made or is likely to be made in furtherance of the objects of this Act.

22. Reserve and other funds.- (1) The Corporation shall make provision for reserve and other specially denominated funds as the State Government may, from time to time, direct.

(2) The management of the funds referred to in sub-section (1), the sums to be transferred from time to time to the credit thereof and the application of money comprised therein, shall be determined by the Corporation.

(3) None of the funds referred to in sub-section (1) shall be utilised for any purpose other than that for which it was constituted, without the previous approval of the State Government.

23. Expenditure from funds.- (1) The Corporation shall have the authority to spend such sums as it thinks fit for the purposes authorised under this Act from out of the general fund of the Corporation referred to in section 18 or from the reserve and other funds referred to in section 22 as the case may be.

(2) Without prejudice to the generality of the power conferred by sub-section (1), the Corporation may contribute such, sums as it thinks fit towards expenditure incurred or to be incurred by any local authority or statutory public undertaking in the performance, in relation to any of the statutory functions of such authority or undertaking, including expenditure incurred in the acquisition of land.

24. Budget and programme of work.- (1) The Corporation shall, by such date in each year as may be prescribed, prepare and submit to the State Government for approval an annual financial statement and the programme of work for the succeeding financial year.

^{30,31,& 32.} Substituted by Act 10 of 1991 (21-9-199).

(2) The annual financial statement shall show the estimated receipts and expenditure during the, succeeding financial year in such form and detail as may be prescribed.

(3) The Corporation shall be competent to make variations in the programme of work in the course of the year provided that all such variations and reappropriations out of the sanctioned budget are brought to the notice of the State Government by a supplementary financial statement

(4) A copy each of the annual financial statement and the programme of work and the supplementary financial statement, if any, shall be placed before the Legislative Assembly as soon as may be after their receipt by the State Government.

25. Accounts and audits.- (1) The Corporation shall maintain books of account and other books in relation to its business and transaction in such form, and in such manner as may be prescribed.

(2) The accounts of the Corporation shall be audited by an auditor appointed by the State Government in the prescribed manner.

(3) As soon as the accounts of the Corporation are audited the Corporation shall send a copy thereof with a copy of the report of the auditor thereon to the State Government.

(4) The State Government shall cause the accounts of the Corporation together with the audit report thereon forwarded to it under sub-section (3) to be laid annually before the Legislative Assembly

26. Concurrent and special audit of accounts.- Notwithstanding anything contained in section 25 the State Government may order that there shall be concurrent audit of the accounts of the Corporation by such persons as it thinks fit. The State Government may also direct special audit to also made by such person as it thinks fit of the accounts of the Corporation relating to any particular transaction or class or series of transaction or to a particular period.

(2) When an order is made under sub-section (1), the Corporation shall present or cause to be presented for audit such accounts and shall furnish the person appointed under sub-section (1) such informations as the said person may require for the purpose of audit.

CHAPTER V

27. Acquisition of land for the Corporation to be a public purpose.- Any land required by the Corporation for carrying out any of its functions shall be deemed to be needed for a public purpose and may be acquired under the provisions of the Land Acquisition Act, 1894 or any other law for the time being in force.

28. Disposal of land by the Corporation. - (1) Subject to any directions given by the State Government under this Act, the Corporation may dispose of-

(a) any land acquired by the State Government and transferred to it, without undertaking or carrying out by development thereon; or

(b) any such land after undertaking or carrying out such development as it thinks fit, to such persons in such manner and subject to such terms and conditions, as it considers expedient for securing the purposes of this Act.

(2) the powers of the Corporation with respect to the disposal of land under sub-section (1) shall be so exercised as to secure so far as practicable, that-

(a) where the Corporation proposes to dispose of by sale any such land without any development having been undertaken or carried out thereon, the Corporation shall offer the land in the first instance to the person from whom it was acquired, if they desire to purchase it; subject to such requirements as to its development and use as the Corporation may think fit to impose;

(b) persons who are residing or carrying on business or other activities on any such land shall, if they desire to obtain accommodation on land belonging to the Corporation and are willing to comply with any requirements of the Corporation as to its development and use, have as opportunity to obtain there on accommodation suitable to their reasonable requirements on terms settled with due regard to the price at which any such land has been acquired from them.

(3) Nothing in this Act shall be construed as enabling the Corporation without the approval of the State Government to dispose of land by way of gift, mortgage or charge, but subject as aforesaid any reference in this Act to the disposal of land shall be construed as a reference to the disposal thereof in any manner, whether by way of sale, exchange or lease or by the creation of any easement, right or privilege or otherwise.

29. Government lands:-(1) For the furtherance of the objects of this Act the State Government may, upon such conditions as may be agreed upon between that Government and the Corporation, place at the disposal of the Corporation any lands vested in the Government

(2) After any such land has been developed by, or under the control and supervision of the Corporation, it shall be dealt with by the Corporation in accordance with the regulations made, and directions given by the State Government in this behalf.

(3) If any land placed at the disposal of the Corporation under sub-section (1) is required at any time thereafter by the State Government, the Corporation shall replace it at the disposal of the State Government upon such terms and conditions as may be mutually agreed upon.

CHPAPTER VI

Supplementary and Miscellaneous Provisions

30. Powers of Corporation in case of certain defaults by owner of land in industrial area.- (1) If the Corporation after holding, local inquiry, or upon report from any of its officers or other information in its possession, is satisfied that the-owner

of any land in an industrial area has failed to provide any amenity in relation to the land which in the opinion of the Corporation ought to be provided or to carry out any development of the land for which permission has been obtained under this Act, the Corporation may serve upon the owner a notice requiring him to provide the amenity or carry out the development within such time as may be specified in the notice.

(2) If any such amenity is not provided or any such development is not carried out within the time specified in the notice, then the Corporation may itself provide the amenity or carry out the development or have it provided or carried out through such agency as it deems fit:

Provided that, before taking any action under this sub-section, the Corporation shall afford reasonable opportunity to the owner of the land to show cause as to why such action should not be taken.

(3) All expenses incurred by the Corporation or the agency employed by it in providing the amenity or carrying out the development together with interest, at such rate as the State Government may by order fix, from the date when a demand for the expenses is made until payment, shall be recoverable by the Corporation from the owner.

31. Order of demolition of building.- (1) Where the erection of any building in an industrial estate or industrial area has been commenced, or is being carried on, or has been completed, or any existing building is altered, in contravention of the terms on which such building or the land on which it stands is held or granted by or under this Act, or any rules made thereunder any officer of the Corporation empowered by it in this behalf may, in addition to any prosecution that may be instituted under this Act, make an order directing that such erection shall be demolished by the owner thereof within such period not exceeding two months as may be specified in the order, and on the failure of the owner to comply with the order, the officer may himself cause the erection to be demolished and the expenses of such demolition shall be recoverable by the Corporation from the owner:

Provided that, no such order shall be made unless the owner has been given a reasonable opportunity to show cause why the order should not be made.

(2) Any person aggrieved by an order under sub-section (1) may appeal against that order within thirty days from the date thereof to a Committee of the Corporation set up for the purpose by regulations made in this behalf. Such Committee may after hearing the parties to the appeal either allow or dismiss the appeal or reverse or vary the order or any part of it.

(3) The decision of the Committee on the appeal and subject only to such decision the order made by the officer under sub-section (1) shall be final.

32. Power to stop building operations.- (1) Where the erection of any building in an industrial estate or industrial area has been commenced, or is being carried on, or has been completed, or any existing building is altered, in contravention of the terms on which such building or the land on which it stands is held or granted under this Act or any rules made thereunder any officer of the Corporation empowered in this behalf may, in addition to any prosecution that

may be instituted under his Act, make an order requiring the building operations in relation to such erection to be discontinued on and from the date of service of the order.

(2) Where such building operations are not discontinued in pursuance of the requisition under sub-section (1), the Corporation or the officer empowered as aforesaid may require any police officer to remove the person by whom the erection of the building has been commenced and all his assistants and workmen from the place of the building within such time as maybe specified in the requisition and such police officer shall comply with the requisition accordingly.

(3) After a requisition under sub-section (2) has been complied with, the Corporation or the officer empowered as aforesaid may depute by a written order a police officer or an officer, or employee of the Corporation to watch the place in order to ensure that the erection of the building is not continued.

(4) Any person failing to comply with an order made under sub-section (1) shall, on conviction, be punished with fine which may extend to two hundred rupees for every day during which such non-compliance continues after the service of the order.

(5) No compensation shall be claimable by any person for any damage or loss which he may sustain in consequence of any order made under this section.

33. Penalty for construction or use of land and buildings contrary, to terms of holding.-

(1) Any person who whether at his own instance or at the instance of any other person undertakes or carries out construction of or alterations to any building in an industrial estate or industrial area contrary to the terms under which he holds such building or land under this Act or any rules made thereunder shall, on conviction be punished with fine which may extend to ten thousand rupees, and in the case of a continuing contravention with a further fine which may extend to five hundred rupees for every day during which such offence continues after conviction for the first commission of the offence.

(2) Any person who uses any land or building in an industrial estate or industrial area contrary to the terms under which he holds such land or building under this Act or any rules made thereunder or in contravention of the provisions of any regulations made in this behalf shall, on conviction, be punished with fine which may extend to five thousand rupees.

34. Power to lay pipe lines etc.- (1) Within any area taken up for development under paragraph

(b) of clause (ii) of section 13 the Corporation, or any person empowered in this behalf by the State Government by notification in the Official Gazette (hereinafter in this section referred to as "the authorised person"), may for the purposes of (a) carrying gas, water or electricity from a source of supply to the said area or (b) constructing any sewers or drains necessary for carrying off the workings and waste liquids of an industrial process through, any intervening area, lay down, place, maintain, alter, remove or repair any pipes, pipe lines, conduits, supply or services lines, posts or other appliances or apparatus in, on, under, over, along or across any land in such areas.

(2) The Corporation or the authorised person may at any time enter upon any land' in any such area and in such event the provisions of section 35 shall mutatis mutandis apply.

(3) While exercising the power conferred by sub-section (I), the Corporation or the authorised person shall cause as little damage as possible to property. Full compensation to all persons interested for any damage sustained by them in consequence of the exercise of such power as aforesaid shall be paid, as the case may be, by the Corporation or, in the case of the authorised person, by the State Government.

(4) Nothing herein shall authorise or empower the Corporation or the authorised person to lay down or place any pipe or other works in to, through or against any building or in any land not dedicated to public use without the consent of the owners and occupiers thereof, except that the Corporation or such person may at any time enter upon and lay or place any new pipe in the place of an existing pipe in any land wherein any pipe has been already lawfully laid down or placed in pursuance of this Act, and may repair or alter any pipe so laid down: .

Provided that, nothing in the aforesaid provision shall be construed to mean that the Corporation or other person is forbidden from having the said land acquired at any time by the State Government in the normal course.

35. Powers of entry.- Any officer of Government, any member of the Corporation, and any person either generally or specially authorised by the Corporation in this behalf may enter into or upon any land or building with or without assistants or workmen for the purpose of-

- (a) making any inspection, survey, measurement, valuation or enquiry or taking, levels of such land or building;
- (b) examining works under construction and ascertaining the course of sewers and drains;
- (c) digging or boring into the sub-soil;
- (c) setting out boundaries and intended lines of work;
- (e) marking such levels, boundaries and lines by placing marks and cutting trenches;
- (f) doing any other thing necessary for the efficient administration of this Act:

Provided that,-

- (i) no such entry shall be made except between the hours of sunrise and sunset and without giving reasonable notice to the occupier, or if there be no occupier to the owner of the land or building;
- (ii) sufficient opportunity shall in every instance be given to enable women (if any) to withdraw from such land or building;

(iii) due regard shall always be had, so far as may be compatible with the exigencies of the purpose for which the entry is made, to the social and religious usages of the occupants of the land or building entered.

36. Officers of the Corporation may be vested with other powers.- The State Government may, by notification in the Official Gazette, nominate any officer of the Corporation to be a controller or licensing authority under any law for the time being in force relating to the procurement or distribution of any commodity in respect of the industrial undertakings established or to be established in the industrial estates or industrial areas entrusted to or developed by the Corporation and no such nomination shall be called into question merely on the ground that such officers is not an officer of the State Government .

37. Overriding powers of Government to issue directions to local authorities.- Notwithstanding anything contained in any other law, or in any licence or permit if the State Government is satisfied either on a recommendation made in this behalf by the Corporation or otherwise, that the setting up of an industrial undertaking (whether within an industrial area or outside) is impeded by a local authority's refusal to grant, or by such authority's insistence on conditions which the State Government considers unreasonable for the grant of any amenity, the State Government may direct the local authority to grant the said amenity on such conditions as it may consider fit; and thereupon the amenity shall be granted:

Provided that the charge to be paid for granting or continuing such amenity to the local authority concerned is not less than the cost to the local authority or licensee concerned for providing such amenity: .

Provided further that, no such direction shall be issued by the State Government unless the local authority shall have been given a reasonable opportunity to show cause why any such direction should not be made.

^{32A}**[37 A]. Declaration as industrial area.-**(1) Notwithstanding anything to the contrary contained in any other law for the time being in force, the State Government may, by notification in the Official Gazette-

(a) declare an industrial area which is-

(1) earmarked as industrial estate; and

(2) having adequate facilities in respect of power, roads, water supply, to be notified area;

(b) appoint the Corporation or any Officer or Committee thereof for the purpose of the assessment and recovery of any taxes when imposed as per the provisions made thereof; .

(c) declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authority which is in force in that area shall cease to apply and thereupon such provisions shall cease to apply thereof;

^{32A}. Inserted by Act 10 of 1991 (21-9-1991)

^{32B} [Provided that the Municipalities and the Village Panchayats which were receiving house tax from the occupants in the industrial estates under their respective laws, shall be compensated by the Government to the extent of the last financial year's collection of taxes for such period as may be determined by the Government which shall not be less than five years].

(d), Make other provision as is necessary for the purpose of the enforcement of the provision so provided to that area.

(2) Before the publication of a notification under sub-section (1), the Government shall cause to be published in the Official Gazette and also in atleast one newspaper published in a language other than English and circulating in the area to be specified in the notification, and inviting all persons who entertain any objections to the said proposal to submit the same in writing with reasons there for to the Government within two months from the date of publication of the proclamation in the Official Gazette.

(3) No such notification under sub-section (1) shall be issued by the Government, unless the objections, if any, so submitted under sub-section (2) are in its opinion insufficient or invalid.)

38. Recovery of sums due to the Corporation as arrears or land revenue.- All sums payable by any person to the Corporation or recoverable by it by or under this Act, and all charges or expenses incurred in connection therewith shall, without prejudice to any other mode of recovery, be recoverable as arrears of land revenue on the application of the Corporation.

39. Service of notices, etc.- (1) All notices, orders and other documents required by this Act or any rule or regulation made thereunder to be served upon any person shall, save as otherwise provided in this Act or such rule or regulation be deemed to be duly served-

(a) where the person to be served is a company, the service is effected in accordance with the provisions of section 51 of the Companies Act, 1956 (1 of 1956);

(b) where the person to be served is a firm, if the document is addressed to the firm at its principal place of business identifying it by the name or style under which its business is carried on, and is either-

(i) sent under a certificate of posting or by registered post, or

(ii) left at the said place of business;

(c) where the person to be served is a statutory public body or a corporation or a society or other body, if the document is addressed to the secretary, treasurer or other chief officer of that body, corporation or society at its principal office and is either-

(i) sent under a certificate of posting or by registered post, or

(ii) left at that office;

^{32 B} Inserted by Act 7 of 1992 (31-3-1992).

(d) in any other case , if the document is addressed to the person to be served and-

(i) is given or tendered to him, or

(ii) if such person cannot be found, is affixed on some conspicuous part of his last known place of residence or business or is given or tendered to some adult member of his family or is affixed on some conspicuous part of the land or building to which it relates, or

(iii) is sent under a certificate of posting or by registered post to that person.

(2) Any document which is required or authorised to be served on the owner or occupier of any land or building may be addressed to "the owner" or "the occupier" as the case may be, of that land or building (naming that land or building) without further name or description, and shall be deemed to be duly served-

(a) if the document so addressed is sent or delivered in accordance with clause (d) of sub-section (1); or

(b) if the document so addressed or a copy thereof so addressed, is given or tendered to some person on the land or building or, where there is no person on the land or building to whom it can be delivered, is affixed on some conspicuous part of the land or building.

(3). Where a document is served or firm in accordance with this section, the document shall be deemed to be served on each partner.

(4) For the purpose of enabling any document to be served on the owner of any property, the occupier (if any) of the property may be required by notice in writing by the State Government or the Corporation as the case may be, to state the name and address of the owner thereof.

40. Public notices how to be made known.- Every public notice given under this Act or any rule or regulation made thereunder shall be in writing over the signature of the officer concerned and shall be widely made known in the locality to be affected thereby affixing copies thereof in conspicuous public places, within the said locality, or by publishing the same by beat of drum or by advertisement in a local newspaper, or by any two or more of these means, and by any other means that the officer may think fit

41. Notices, etc. to fix reasonable time.- Where any notice, order or other document issued or made under this Act or any rule or regulation made thereunder requires anything to be done for the doing of which no time is fixed by this Act or the rule or regulation, the notice, order or other document shall specify a reasonable period of time for doing the same or complying therewith. .

42. Furnishing of returns etc.- (1) The Corporation shall furnish to the State Government such returns, statistics, reports, accounts and other information with respect to its conduct of affairs, properties or activities or in regard to any proposed work or scheme as the State Government may from time to time require.

(2) The Corporation shall in addition to the audit report referred to in section 25 furnish to the State Government an annual report on its working as soon as may be after

the end of each financial year in such form and detail as may be prescribed, and a copy of the annual report shall be placed before the Legislative Assembly as soon as may be after it is received by the State Government.

43. Withdrawal of area or estate or part thereof.- Where the State Government is satisfied that in respect of any particular industrial estate or industrial area, or any part thereof, the purpose for which the Corporation was established under this Act has been substantially achieved so as to render the continued existence of such estate or area or part thereof under the Corporation unnecessary, the State Government may, by notification in the Official Gazette, declare that such industrial estate or industrial area or part thereof has been removed from the jurisdiction of the Corporation. The State Government may also make such other incidental arrangements for the administration of such estate or area or part thereof as the circumstances necessitate.

44. Default in performance of duty-(1) If the State Government is satisfied that the Corporation has made a default in performing of any duty or obligation imposed or cast on it by or under this Act, the State Government may fix a period for the performance of that duty or obligation and give notice to the Corporation accordingly.

(2) If in the opinion of the State Government, the Corporation fails or neglects to perform such duty or obligation within the period so fixed for its performance, it shall be lawful for the State Government to supersede and reconstitute this Corporation, as it deems fit.

(3) After the supersession of the Corporation and until it is reconstituted in the manner laid down in Chapter II, the powers, duties and functions of the Corporation under this Act shall be carried on by the State Government or by such officer or officers or body of officers as the State Government may appoint for this purpose from time-to-time.

(4) All property vested in the Corporation shall, during the period of supersession, vest in the State Government.

45. Dissolution of Corporation- (1) Where the State Government is satisfied that the purposes for which the Corporation was established under this Act have been substantially achieved so as to render the continued existence of the Corporation in the opinion of the State Government unnecessary, the Government may by notification in the Official Gazette declare that the Corporation shall be dissolved with effect from such date as may be specified in the notification, and the Corporation, shall be deemed to be dissolved accordingly.

(2) From the said date-

(a) all properties, funds and dues which are vested in, or realisable by, the Corporation shall vest in, or be realisable by, the State Government;

(b) all liabilities which are enforceable against the Corporation shall be enforceable against the Government.

46. Authority for prosecution.- Unless otherwise expressly provided, no Court shall take cognisance of any offence relating to property belonging to, or vested by or under this Act in the Corporation, punishable under this Act, except on the complaint of, or upon information received from the Corporation or some person authorised by the Corporation by general or special order in this behalf.

47. Composition or offences by Corporation.- (1) The Corporation or any person authorised by the Corporation by general or special order in this behalf may, either before or after the institution of the proceedings, compound any offence made punishable by or under this Act.

(2) Where an offence has been compounded, the offender, if in custody, shall be discharged and no further proceedings shall be taken against him in respect of the offence compounded.

48. Offence by companies.- (1) Whenever an offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, or was responsible to the company for the conduct of, the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly

Provided that, nothing contained in this sub-section shall render any such person liable to any punishment under this Act if he proves that the offence was committed without his knowledge and that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1) where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation - For the purposes of this section-

(a) "company" means any body corporate, and includes a firm or other and association of individuals; and

(b) "director", in relation to a firm, means a partner in the firm.

³³**[49. Penalty for obstruction.-** (1) Any person who obstructs the entry of a person authorised under section 35 or any person with whom the Corporation has entered into a contract in the performance and execution by such person, to enter into or upon any land or building or molests such person after such entry or who obstructs the lawful exercise by him of any power conferred by or under this Act shall, on conviction by a competent court be punished with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

³³. Substituted by Act 10 of 1991 (21-9-1991).

(2) If any person removes any mark set up for the purpose of indicating any level, boundary line, or direction necessary to the execution of works authorised under this Act, he shall, on conviction be punished with imprisonment for a term which may extend to three months or with fine which may extend to Rs.1000/- or with both].

50. Power to make rules.- (1) The State Government, after consultation with the Corporation in regard to matters concerning it, may, by notification in the Official Gazette, make rules to carry out the purposes of this Act:

Provided that, consultation with the Corporation shall not be necessary on the first occasion of the making of rules under this section, but the State Government shall take into consideration any suggestions which the Corporation may make in relation to the amendment of such rules after they are made.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-

(a) under section 6, the salary and allowances and honorarium of members of the Corporation;

(b) under section 12, the conditions of appointment and service and the scales of pay of the Managing Director and Chief Accounts Officer of the Corporation;

(c) under section 18, the sums of money to be kept by the Corporation in current and deposit accounts;

(d) under section 20, the condition subject to which the Corporation may borrow;

(e) under section 24, the date by which the annual financial statement and programme of work shall be submitted by the Corporation to the State Government and the form and manner of preparing such statement;

(f) under section 25, the manner of maintaining accounts;

(g) under section 42, the form of, and the details to be given in, the annual report;

(h) the fees which may be charged by the Corporation;

(z) any other matter which has to be, or may be, prescribed by the rules.

(3) All rules made under this section shall be laid for not less than fourteen days before the Legislative Assembly as soon as possible after they are made, and shall be subject to such modifications as the Assembly may make during the session in which they are so laid, or the session immediately following.

51. Power to make regulations.- (1) The Corporation may, with the previous approval of the State Government, make regulations consistent with this Act and the rules made thereunder to carry out, the purposes of this Act, and without prejudice to the generality of this power such regulations may provide for:-

(a) under section 7, the time and place of meeting of the Corporation and the procedure to be

followed in regard to the transaction of business at such meetings;

-20 -

(b) under section 12, the conditions of appointment and service and the scales of pay of officers and servants of the Corporation, other than the Managing Director and the Chief Accounts Officer;

(c) under section 18, the officer of the Corporation who may operate its accounts;

(d) under section 29, the manner in which Government lands shall be dealt with by the Corporation after development;

(e) under section 31, the committee of the Corporation to hear appeals under that section and the procedure to be followed by it;

(f) under section 33, the additional terms and conditions subject to which lands and buildings in industrial estate and industrial areas may be held or used;

(g) any other matter which has to be, or may be, provided by regulations,

(2) All regulations made under this section shall be published in the Official Gazette and shall be laid for not less than fourteen days before the Legislative Assembly as soon as possible after they are made, and shall be subject to such modifications as the Legislature may make during the session in which they are so laid, or the session immediately following.

52. Protection of action taken in good faith.- No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith done or intended to be done under this Act or any rule or regulation made thereunder.

³⁴[**52 A. Notice to suit and limitation of suits against Corporation, Committees, Officers and servant for Acts done in pursuance of execution of this Act.-** (1) No suit shall lie against the Corporation or against any committee constituted under this Act, or against any Officer, or servant of the Corporation in respect of any Act done in pursuance or execution or intending execution of this Act, or in respect of any alleged neglect, or default in the execution of this Act,-

(a) Unless it is commenced within six months after the accrual of the cause of action; and

(b) Until the expiration of two months after the notice in writing has been in the case of the Corporation or its Committee, delivered or left at the Corporation's office and in the case of an Officer or servant of Corporation, delivered to him or left at his office or place of abode; and all such notices shall state with reasonable particulars the cause of action and the name and place of abode of the intending plaintiff and of his advocate, pleader, or agent, if any, for the purpose of the suit.

(2) If the defendant in any such suit is an officer, or servant of the Corporation, payment of any sum or part thereof payable by him in or in consequence of the suit may, with the sanction of the Corporation, be made from the Corporation funds]

53. Members, officers and staff of Corporation to be public servants.- All members, officers and servants of the Corporation shall when acting or purporting to act in pursuance of any of the provisions of this Act, be deemed to be public servants within the meaning of section 21 of the Indian Penal Code (XLV of 1860).

54. Power to remove doubts and difficulties.- If any doubt or difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, make provision or give such direction not inconsistent with the express provisions of this Act, as may appear to it to be necessary or expedient for the removal of the doubt or difficulty, and the order of the State Government, in such cases, shall be final.

³⁵**55. Act to have overriding effect.-** The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in ³⁶[the Goa Municipalities Act, 1968 (Act 7 of 1969) and the Goa Panchayat Raj Act, 1994 (Goa Act No.14 of 1994)"].

Secretariat
Panjim,
November 22, 1965.

P. B. VENKATASUBRANIAN

(Published in the Government Gazette, Series I No. 35, dated 25-11-1965)

THE GOA INDUSTRIAL DEVELOPMENT (AMENDMENT) ACT, 1988

(Goa Act No. 10 of 1991) [21-9-1991]

AN

ACT

to amend the Goa, Daman and Diu Industrial Development Act, 1965.

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the Republic of India as follows:-

1. *Short title, extent and commencement.*— (1) This Act may be called the Goa Industrial Development (Amendment) Act, 1988.

(2) It extends to the whole of the State of Goa.

(3) It shall come into force at once, except clause 8 which shall be deemed to have come into force from the appointed date.

2. *Amendment of Section 2.*— In Section 2 of the Goa, Daman and Diu Industrial Development Act, 1965 (Act 22 of 1965) (hereinafter referred to as the "principal Act") for Clause (m) the following Clause shall be substituted namely:—

(m) "State Government" means the Government of Goa.

3. *Amendment of Section 4.*— For Section 4 of the Principal Act, the following Section shall be substituted, namely:-

"4. *Constitution.*— (1) The Corporation shall consist of the following nine directors that is to say—

(a) Secretary (Industries);

(b) Secretary (Finance) who shall be the Financial Advisor to the Corporation;

(c) Chief Electrical Engineer;

(d) Director of Industries;

(e) President, Goa Chamber of Commerce and Industry;

(f) President, Small Scale Industries Association;

(g) An Architect or Environment Expert, to be nominated by the Government;

(h) a person having shown capacity in industry or commerce, to be nominated by the Government;

(i) The Managing Director of the Corporation, who shall be the Chief Executive of the Corporation, shall also be the Ex-officio Secretary to the Corporation.

(2) The State Government shall appoint one of the Directors of the Corporation to be the Chairman of the Corporation.

4. *Amendment of section 5.*— In section 5 and in other sections of the principal Act.—

(i) for the words “Chief Executive Officer” wherever they occur, the words “Managing Director” shall be substituted; and

(ii) for the word “member” or “members” wherever it occurs, the word “director” or “directors” shall be substituted respectively.

5. *Amendment of section 6.*— For section 6 of the Principal Act the following section shall be substituted, namely:—

“6. *Terms of office and conditions of service of directors.*— (1) The Chairman and directors of the Corporation nominated under clauses (g) and (h) of section 4, shall hold office for a period of 3 years from the date of their nomination unless their term of office is terminated earlier by the State Government.

(2) The directors of the Corporation nominated under clauses (e), (f), (g) and (h) of section 4 shall be entitled to draw such honorarium or compensatory allowances for the purpose of meeting the personal expenditure in attending the meeting of the Corporation or of any Committee thereof or when appointed in connection with the work undertaken by or for the Corporation as may be prescribed.

(3) It is hereby declared that the office of director or Chairman of the Corporation, in so far as it is an office of profit under the Government of India, or the Government of any State, or the Government of any Union Territory shall not disqualify the holder for being chosen as, and for being a member of the Legislative Assembly of Goa.

6. *Amendment of section 10.*— In section 10 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) in the absence of Chairman, the directors present shall choose the Presiding officer to preside over the meeting"

7. *Amendment of section 13.*— In section 13 of the principal Act, (i) in clause (i), for the words "Union Territory of Goa, Daman and Diu" the words "State of Goa" shall be substituted;

(ii) in clause (ii),

(a) sub-clause (c) shall be deleted.

(b) The sub-clause (d) may be substituted as follows:—

"(d) undertake schemes or works either jointly or on agency basis with other corporate bodies or institutions, or with Government in furtherance of the purposes for which the Corporation is established and all matters connected therewith."

8. *Amendment of section 19.*— In section 19 of the principal Act, for the words "loans and advances" wherever they occur, the words and figures "loans, advances and capital contribution" shall be substituted, respectively.

9. *Insertion of new section 37A.*— After section 37 of the Principal Act, the following new section shall be inserted namely:—

"37A. *Declaration as industrial area.*— (1) Notwithstanding anything to the contrary contained in any other law for the time being in force, the State Government may, by notification in the Official Gazette—

(a) declare an industrial area which is—

(i) earmarked as industrial estate; and

(ii) having adequate facilities in respect of power, roads, water supply, to be notified area;

(b) appoint the Corporation or any Officer or Committee thereof for the purpose of the assessment and recovery of any taxes when imposed as per the provisions made thereof;

(c) declare that the provisions of any law relating to local authorities providing for Control or erection of buildings, levy and collection of taxes, fees and other dues to the local authority which is in force in that area shall cease to apply and thereupon such provisions shall cease to apply thereof;

Provided that

Only the Village Panchayats which were receiving house tax under the Village Panchayat Regulation from the occupants in the industrial estates shall be compensated

by the Government to the extent of the last financial year's collection of taxes for such period which will not be less than five years.

(d) Make other provision as is necessary for the purpose of the enforcement of the provision so provided to that area.

(2) Before the publication of a notification under Sub-section (1), the Government shall cause to be published in the Official Gazette and also in at least one newspaper published in a language other than English and circulating in the area to be specified in the notification, and inviting all persons who entertain any objections to the said proposal to submit the same in writing with reasons therefor to the Government within two months from the date of publication of the proclamation in the Official Gazette.

(3) No such notification under sub-section (1) shall be issued by the Government, unless the objections, if any, so submitted under sub-section (2) are in its opinion insufficient or invalid.

10. *Amendment of section 49.*— For section 49 of the principal Act, the following section shall be substituted, namely:—

"49. *Penalty for obstruction.*— (1) Any person who obstructs the entry of a person authorised under section 35 or any person with whom the Corporation has entered into a contract in the performance and execution by such person, to enter into or upon any land or building or molests such person after such entry or who obstructs the lawful exercise by him of any power conferred by or under this Act shall, on conviction by a competent court be punished with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

(2) If any person removes any mark set up for the purpose of indicating any level, boundary line, or direction necessary to the execution of works authorised under this Act, he shall, on conviction be punished with imprisonment for a term which may extend to three months or with fine which may extend to Rs. 1000/- or with both."

11. *Insertion of new section 52A.*— After section 52 of the principal Act, the following new section shall be inserted namely:—

"52A. *Notice to suit and limitation of suits against Corporation, its committee, Officers and servants for acts done in pursuance of execution of this Act.*— (1) No suit shall lie against any Committee constituted under this Act, or against any Officer, or servant of the Corporation in respect of any act done in pursuance of execution or intending execution of this Act, or in respect of any alleged neglect, or default in the execution of this Act,—

(a) unless it is commenced within six months after the accrual of the cause of action;
and

(b) until the expiration of two months after the Notice in writing has been in the case of the Corporation or its Committee, delivered or left at the Corporation's office and in the case of an officer or servant of Corporation, delivered to him or left at his office or place of abode; and all such notices shall state with reasonable particulars the cause of action and the name and place of abode of the intending plaintiff and of his advocate, pleader or agent, if any, for the purpose of the suit.

(2) If the defendant in any such suit is an officer, or servant of the Corporation, payment of any sum or part thereof payable by him in or in consequence of the suit may, with the sanction of the Corporation, be made from the Corporation funds”.

12. *Addition of new section 55.*— After section 54 of the principal Act, the following new section shall be added, namely:—

“55. *Act to have overriding effect.*— The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law”.

The Goa Industrial Development (Amendment) Act, 1991

(Goa Act No. 7 of 1992) [31-3-1992]

AN

ACT

further to amend the Goa, Daman and Diu Industrial Development Act, 1965.

Be it enacted by the Legislative Assembly of Goa in the Forty-second Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Industrial Development (Amendment) Act, 1991.

(2) It shall be deemed to have come into force on the 21st day of November, 1991.

2. *Amendment of section 37A.*— For the proviso to clause (c) of sub-section (1) of section 37A of the Goa, Daman and Diu Industrial Development Act, 1965 (Act 22 of 1965) (hereinafter referred to as the 'principal Act'), the following proviso shall be substituted, namely:—

"Provided that the Municipalities and the Village Panchayat which were receiving house tax from the occupants in the industrial estates under the respective laws, shall be compensated by the Government to the extent of the last financial year's collection of taxes for such period as may be determined by the Government, which shall not be less than five years."

3. *Amendment of section 55.*— In section 55 of the principal Act, for the words "any other law", the words and figures "the Goa, Daman and Diu Municipalities Act, 1968 (Act 7 of 1969) and the Goa, Daman and Diu Village Panchayats Regulation, 1962 (Regulation No. 9 of 1962)" shall be substituted.

4. *Repeal and saving.*— The Goa Industrial Development (Amendment) Ordinance, 1991 (Ordinance No. 2 of 1991), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(Published in the Official Gazette, Series I, No. 3 dated 16-4-1992. The Act came into force on 21-11-1991).

Panaji, 7th September 2015 (Bhadra 16, 1937)

SERIES I No. 23

OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

EXTRAORDINARY No. 2

GOVERNMENT OF GOA
Department of Law & Judiciary

Legal Affairs Division

Notification

7/11/2015-LA

The Goa Industrial Development (Amendment) Act, 2015 (Goa Act 12 of 2015), which has been passed by the Legislative Assembly of Goa on 12-08-2015 and assented to by the Governor of Goa on 01-09-2015, is hereby published for the general information of the public.

D. S. Raut Dessai, Under Secretary, Law (Legislative Affairs).

Porvorim, 7th September, 2015.

The Goa Industrial Development
(Amendment) Act, 2015

(Goa Act 12 of 2015) [1-9-2015]

AN

ACT

further to amend the Goa Industrial Development Act, 1965 (Act 22 of 1965).

Be it enacted by the Legislative Assembly of Goa in the Sixty-sixth Year of the Republic of India, as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Industrial Development (Amendment) Act, 2015.

(2) It shall come into force at once.

2. *Amendment of section 33.*— In section 33 of the Goa Industrial Development Act, 1965 (Act 22 of 1965) (hereinafter referred to as the “principal Act”),—

(i) in sub-section (1) for the words “ten thousand” and “five hundred”, the words “one lakh” and “five thousand” shall be respectively substituted.

(ii) in sub-section (2), for the words “five thousand”, the words “fifty thousand” shall be substituted.

3. *Amendment of section 37B.*— In section 37B of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Notwithstanding anything to the contrary contained in any other law for the time being in force, once a notification is issued under sub-section (1) of section 37A declaring an industrial area as a notified area, the State Government may by notification in the Official Gazette, appoint a Committee consisting of— (i) the Managing Director of the Corporation ... Chairperson; (ii) Under Secretary (Revenue) to the Government of Goa ... Member; (iii) One member nominated by the Corporation

The Goa Industrial Development
(Amendment) Act, 2022

(Goa Act 29 of 2022) [03-10-2022]

AN
ACT

*further to amend the Goa Industrial
Development Act, 1965 (Act No. 22 of 1965).*

Be it enacted by the Legislative Assembly
of Goa in the Seventy-third Year of the
Republic of India as follows:—

1. *Short title and commencement.*— (1) This
Act may be called the Goa Industrial
Development (Amendment) Act, 2022.

(2) It shall come into force at once.

2. *Amendment of section 47.*— In section
47 of the Goa Industrial Development Act,

1965 (Act No. 22 of 1965) (hereinafter referred
to as the “principal Act”), sub-section (2)
thereof shall be omitted.

3. *Amendment of section 49.*— In section
49 of the principal Act,-

(i) in sub-section (1), for the expression
“with imprisonment for a term which may
extend to six months, or with fine which
may extend to one thousand rupees, or
with both”, the expression “with fine
which may extend to fifty thousand
rupees” shall be substituted;

(ii) in sub-section (2), for the expression
“with imprisonment for a term which may
extend to three months or with fine which
may extend to Rs. 1000/- or with both”,
the expression “with fine which may
extend to fifty thousand rupees” shall be
substituted.

Secretariat,
Porvorim, Goa.
Dated: 07-10-2022.

SANDIP JACQUES
Secretary to the
Government of Goa,
Law Department
(Legal Affairs).

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